

FORM G

INVITATION FOR "EXPRESSION OF INTEREST FOR RANKINI POWER GENERATION PRIVATE LIMITED OPERATING IN "POWER GENERATION" AT KOLKATA

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	CD - Rankini Power Generation Private Limited PAN No. - AABCR1630B CIN No. - U40100WB1995PTC070451
2.	Address of the registered office	Registered office: Room No. 701, 7th Floor, Sidco Global Tower, CN 8/2, Sector-V, Salt Lake City, Kolkata - 700091, West Bengal, India
3.	URL of website	https://rankinipower.sumedhamanagement.com/
4.	Details of place where majority of fixed assets are located	The corporate debtor holds stake in Abhijeet MADC Nagpur Energy Private Limited (AMNEPL) which has a 246 MW power plant with 25.6 MW DG Sets at Nagpur. However, post the initiation date/ CIRP Initiation Application filing date, certain dilutions in the shareholding of AMNEPL have taken place which are under legal scrutiny.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	There is only 1 employee in the company.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details about the Corporate Debtor or any additional information can be obtained from the Interim Resolution Professional/ Resolution Professional through the provided email: ip.rankinipower@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The information can be obtained from the Interim Resolution Professional/ Resolution Professional through email: ip.rankinipower@gmail.com
10.	Last date for receipt of expression of interest	08-09-2026

11.	Date of issue of provisional list of prospective resolution applicants	18-09-2026
12.	Last date for submission of objections to provisional list	23-09-2026
13.	Date of issue of final list of prospective resolution applicants	03-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08-10-2026 (subject to receipt of Non-Disclosure Agreement by Eligible PRAs)
15.	Last date for submission of resolution plans	07-11-2026
16.	Process email id to submit Expression of Interest	ip.rankinipower@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is not registered with Ministry of Micro, Small and Medium Enterprise.

Further, refer Expression of Interest (EOI) Process Document available on the website of the corporate debtor at <https://rankinipower.sumedhamanagement.com/> or send an email to ip.rankinipower@gmail.com for relevant dates and detailed Expression of Interest.

Date: 24th August, 2026
Place: Kolkata



For Rankini Power Generation Private Limited
Bijay Murmuria
Interim Resolution Professional/ Deemed Resolution Professional
In the matter of Rankini Power Generation Private Limited
Registration No: IBBI/IPA-001/IP-N00007/2016-17/10026
AFA Valid upto 31-12-2026
Registered address with IBBI: 6A Geetanjali Apartment, 8 B Middleton Street,
Kolkata - 700071, West Bengal
Registered E-mail ID with IBBI: bijay_murmuria@sumedhamanagement.com
Process specific E-mail address: ip.rankinipower@gmail.com
Website: <https://rankinipower.sumedhamanagement.com/>

GRIHUM HOUSING FINANCE LIMITED
Registered Office: 6th Floor, B Building, Ganga Truena, Lohaganj, Pune, Maharashtra 411014

APPROX IV (see para 11(i))
POSSESSION NOTICE
(For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Grih Housing Finance Limited (hereinafter referred to as "Secured Creditor" of the above Corporate/Regulator office) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated calling upon the below Borrowers to repay the amount mentioned in the notice within 30 days from the date of receipt of the said notice.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property described herein, below in exercise of powers conferred on him/her under Section 13 (14) of the said Act read with Rule 3 of the said rules of the Security Interest Enforcement Rules, 2002 on the 18th day of the August of the year 2026.

The borrower/s in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Amount taken	Amount in Demand Notice (Rs.)
1.	SUMAN GHOSH RUMKI GHOSH	All That Flat Measuring About 1200 Sq. Ft. (Super Built Up Area) On The First Floor (Western Side) Of The Building And Constructed At Or Upon The Plot Of Land Measuring About 02-Cottahs, 05 Cottahs And 06 Sq. Ft. Forming Part Of No. 967, Under Khata No. 140, J.L. No. 8, R.S. No. 197, Tuzozi, 93, In Mouza-Sahapur, Under P.S. - Bahola, In The District- South 24 Parganas, Presently Known And Numbered As Municipal Premises No. 37, Roy Bahadur Road, Kolkata- Corporation And Boundaries Of The Plot: North-By Adhyatmanagar, South-By 33 Ft. Wide Roy Bahadur Road, East-By Adhyatmanagar, West-By Premises No. 1531, Roy Bahadur Road.	18/08/2026	69/06/2026	Loan No. HP9011021100244 Rs. 4120681/- (Rupees Four Lakh Twelve Thousand Six Hundred Nine Only) payable as on 29/06/2026 along with interest @ 12.25 % p.a. till the realization. Loan No. HP206449100171 Rs. 3074781/- (Rupees Thirty Lakh Seventy Four Thousand Seven Hundred Twenty Eight Only) payable as on 29/06/2026 along with interest @ 12.7 % p.a. till the realization.

In any case if there is any difference between the contents of local language publication and English newspaper publication, the content of the English newspaper language published in Business Standard shall prevail.

Date: 24.08.2026
Place: WEST BENGAL

Sd/- Authorized Officer
Grih Housing Finance Limited

SBI REGIONAL BUSINESS OFFICE (14866)
Region-4, Baranpur, Padmapukur (Baranpur), Dist. - South 24 Parganas, Pin Code-701044, West Bengal, Email: sbi2.ccs24p@sbi.co.in

PERMANENT CLOSURE OF STATE BANK OF INDIA CSP CODE 32290318 (LINK BRANCH-MOGRAHAT)

This is for the information of the general public and all esteemed customers that the State Bank of India (SBI) Customer Service Point (CSP), operating under the Link Branch Mograhat (Branch Code: 11362) with CSP Code: 32290318 is officially and permanently closed. The CSP was registered and operated in the name of Alaudin Sekh, Sio Nurulaha Sekh, located at Village: Salika, P.O.: Alida, P.S.: Mograhat, District: South 24 Parganas, Pin: 743353. Following this permanent closure, the public is hereby advised not to conduct any further banking transactions, deposits or withdrawals through this specific CSP outlet or individual. The State Bank of India and its authorised business facilitators will not be held responsible for any financial dealings or disputes arising from transactions attempted at this address after this notification. All existing customers looking at this CSP are requested to visit the SBI Mograhat Link Branch (11362) directly for all future banking needs.

Date: 24.08.2026

By Regional Manager
State Bank of India

FORM G
CONSENT/NOTICE TO INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 35A(1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Process of Dates for Expression of Interest [EOI]

It is hereby informed that the Form-G pertaining to the Expression of Interest for submission of Resolution Plan in an ongoing Corporate Insolvency Resolution Process of SIAL Limited has been published in various newspapers on August 7, 2026. Please note that the timelines for submission of various documents pertaining to the EOI have been revised and are as under:

Sl.	Particulars	Original Date	Revised Date
1.	Last date for receipt of Expression of Interest	22-08-2026	26-08-2026
2.	Date of issue of provisional list of prospective resolution applicants	01-09-2026	06-09-2026
3.	Last date for submission of objections to provisional list	09-09-2026	13-09-2026
4.	Date of issue of final list of prospective resolution applicants	15-09-2026	23-09-2026
5.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-09-2026	26-09-2026
6.	Last date for submission of resolution plans	21-10-2026	26-10-2026
7.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	29-11-2026	27-11-2026

All Applicants are requested to send an e-mail to clp.siallimited@gmail.com to access the Detailed Invitation to Expression of Interest. The other particulars as provided in the Original Invitation for Expression of Interest stand valid and applicable to all Applicants.

Resolving Professional of SIAL Limited
(Under Corporate Insolvency Resolution Process)
IBBI Regn. No.: IBBI/PA-01/P-PO182/2017-2018/1758

Date: August 23, 2026
Place: Kolkata

कार्यपालक अभियंता का कार्यपालक, पथ निर्माण विभाग, पथ प्रमंडल, रौंसी।

ई-प्रोक्चोरमेंट सूचना

टेंडर नंबर नं- 70-योजना/रौंसी-19/2026-27 दिनांक :- 21.08.2026

क्र.	कार्य का नाम	विवरण
1.	कार्य का नाम	Surface Renewal of Road from Nepal House to Hino Chowk via Mecon Chowk (Total Length 2.30 KM) for the year 2026-27.
2.	अनुमानित प्रारम्भिकता तिथि (को लक्ष्य है)	को 27.7.2024 तक (एप्रैल को बरोक चौक तक सड़क सफाई कार्य) मात्र।
3.	अनुमानित की राशि (को लक्ष्य है)	को 2.74 लाख
4.	समय	(एप्रैल को लक्ष्य चौक तक सड़क सफाई) मात्र।
5.	मेसर्स पर निविदा प्रस्तावना की तिथि	25.08.2026
6.	निविदा प्राप्ति की तिथि / समय	10.30 बजे पूर्वाह्न
7.	निविदा खोलने की तिथि / समय	12.00 बजे दोपहर तक
8.	निविदा प्रकटित करने वाले कार्यालय का नाम एवं पता	कार्यपालक अभियंता, पथ निर्माण विभाग, पथ प्रमंडल, रौंसी-834608.
9.	प्रोक्चोरमेंट प्रक्रियाकारी का सम्पर्क संख्या	0651-2361018
10.	ई-प्रोक्चोरमेंट सेल का संपर्क संख्या	0651-2403007

• प्रारम्भिक एवं अंतिम की तिथि यहाँ तक- 27 तक है, जिसे **Tender Online Upload** से देखा जा सकता है, एवं किसी भी प्रकार का संपर्क <http://tharkhandenders.gov.in> पर देखा जा सकता है।

• निम्न एवं सभी का निम्न वेबसाइट <http://tharkhandenders.gov.in> पर देखें।

PR 388207 (Road Construction Dept
Road Division Ranchi) 26-27 (D)

कर्मचारी अभियंता, पथ निर्माण विभाग, पथ प्रमंडल, रौंसी।

FORM G
INVITATION FOR "EXPRESSION OF INTEREST"
FOR RANKIN POWER GENERATION PRIVATE LIMITED
OPERATING IN "POWER GENERATION" AT KOLKATA
(Under Regulation 35A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN L.P. No.
2.	Address of the Registered Office
3.	URL of Website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products / services
6.	Quantity and value of main products / services sold in last financial year
7.	Number of employees/workmen
8.	Further details including last available financial statements (with schedule) of two years, lists of creditors are available at URL
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of the Corporate Debtor's registration status as MME

Further, request Expression of Interest (EOI) Process Document available on the website of the corporate debtor at <http://rankinpower.sumedhamanagement.com> or send an email to ip.rankinpower@gmail.com for relevant dates and detailed Expression of Interest.

For Rankin Power Generation Private Limited
Bijay Murnu
Interim Resolution Professional / Deemed Resolution Professional
in the matter of Rankin Power Generation Private Limited
Registration No.: IBBI/PA-01/P-PO182/2017-2018/1758
VAF added upto 31-12-2026
Registered address with IBBI: 8A, Gopalpur Apartment, 88, Middleton Street, Kolkata - 700071, West Bengal
Registered E-mail ID with IBBI: bijay_murnu@sumedhamanagement.com
Process specific E-mail address: ip.rankinpower@gmail.com
Website: <http://rankinpower.sumedhamanagement.com>
Place: Kolkata
Date: 24th August, 2026

GOKAK TEXTILES LIMITED
CIN: L1711KA2009PLC038809
Registered Office: 41, 2nd Floor, 12th Cross, Ideal Homes, Near Jayanta Circle, Rajanagar, Bengaluru 560 090
Tel: +91 80 2874 4077, +91 80 2874 4078
Email: secretarial@gokaktextiles.com Website: www.gokaktextiles.com

PUBLIC NOTICE: 29th ANNUAL GENERAL MEETING

Notice is hereby given that:

- The 29th Annual General Meeting (AGM) of the Members of the Company will be held on Thursday, September 24, 2026 at 3:30 P.M. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated May 28, 2026 of AGM which will be emailed to the Shareholders for conveying the AGM of the Company.
- In accordance with the Ministry of Corporate Affairs (MCA) Circular No. 20/2023 dated May 05, 2020 and subsequent circulars issued in this regard, the latest being (38/2023) dated September 22, 2023 and Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/CFO-POD-2/P/CR/2024/138 dated October 03, 2024 and SEBI/HO/CFD/CFO-POD-2/P/CR/2023/167 dated October 07, 2023 (SEBI Circulars), and all other circulars issued from time to time by MCA and SEBI, permit the holding of AGM of the Company through VC/OAVM without presence of Members. The AGM of the Company will be held through VC/OAVM.
- In compliance with the aforesaid MCA circulars and SEBI circulars, the Notice of the AGM and Annual Report of the Company for Financial Year 2025-2026 will be sent via e-mail in electronic mode to those Members whose email address are registered with MFDS India Private Limited (RTA) Depository Participant. No physical copies of the Annual Report will be sent to Members, except to those Members who have requested for physical copy of the Annual Report for FY 2025 - 26.
- Electronic Copies of Notice of AGM and Annual Report for the Financial Year 2025-26: The Notice of the 29th AGM and Annual Report for Financial Year 2025-2026 will be available on the Company's website: www.gokaktextiles.com, and the website of stock exchange where the shares of the Company are listed i.e. www.bseindia.com and on the website of National Securities Depository Limited (NSDL) website: <https://www.evoting.nsdl.com>. The instructions for joining the AGM are provided in the Notice of AGM.
- Manner for registering/updating email addresses: Members whose email IDs are not registered, are requested to register their email ID with MFDS India Private Limited (RTA) at investor.helpdesk@mfdsindia.com by sending a duly signed form (SH-1) along with supporting documents mentioning their Name as registered with the RTA, Address, email ID, Mobile Number, self-attested copy of PAN, DPID/Client ID or Folio Number and number of shares held. Members holding shares in dematerialized mode are requested to register/update their email address with the relevant Depository Participants.
- Manner of Voting on Resolutions placed before the AGM: Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015, the Members will be provided with the facility to cast their votes as per resolutions set forth in the Notice of the AGM using electronic voting system (remote e-voting), provided by NSDL. Additionally E-Voting shall also be made available at the AGM and the Members who have not cast their vote through remote e-voting shall be able to vote at the AGM. The detail procedure for remote e-voting before AGM is contained in the Notice of the AGM.

For Gokak Textiles Limited
Sd/-
Rakesh M. Norwani
Company Secretary & Compliance Officer
Bengaluru, August 22, 2026

INDIA SHELTER FINANCE CORPORATION LTD.
Regd. Office:- 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(b) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heirs or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No. 15, Institutional Area Sector 44 Gurugram-122003 Haryana, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashtelter.in or contact Authorized Officer.

Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))	Demand Notice u/s 13(2) Date and Amount	Date & Type of Possession	Description of the Immovable Property/ Secured Asset	Reserve Price
Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur	11.02.2026 And Rs. 11758830/- (Rupees Eleven Lakh Seventy Five Thousand Eight Hundred Eighty Six Only) due as on 10-02-2026	24.04.26 Physical	All Piece And Parcel Of P.H.N. 63 KH. NO. 887/79, 822/79, Admeasuring 1200 sq. ft. + 0.011 Hectare Situated At MALLA - GAYANAGAR DURG R.N. DURG 1 TEM & DIST - DURG C.G. 491001 Durg, Chhattisgarh, BOUNDARY:- East-Nagel West-Plot of Banahil, North-18 ft. Road, South- Land of Kanhayia Brahman.	Rs. 15,00,000/- (Rupees Fifteen Lakh Only)

Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))

11.02.2026 And Rs. 11758830/- (Rupees Eleven Lakh Seventy Five Thousand Eight Hundred Eighty Six Only) due as on 10-02-2026

Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))

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Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

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Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))

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Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

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11.02.2026 And Rs. 11758830/- (Rupees Eleven Lakh Seventy Five Thousand Eight Hundred Eighty Six Only) due as on 10-02-2026

Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))

11.02.2026 And Rs. 11758830/- (Rupees Eleven Lakh Seventy Five Thousand Eight Hundred Eighty Six Only) due as on 10-02-2026

Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))

11.02.2026 And Rs. 11758830/- (Rupees Eleven Lakh Seventy Five Thousand Eight Hundred Eighty Six Only) due as on 10-02-2026

Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

Loan Account Number (AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s))

11.02.2026 And Rs. 11758830/- (Rupees Eleven Lakh Seventy Five Thousand Eight Hundred Eighty Six Only) due as on 10-02-2026

Mr./Mrs. Khorbabin Pyaradas Manikpur, and Mr./Mrs. Ravidas Manikpur

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